

punishable with imprisonment for a minimum term of 10 years. In the context of major incidents of dacoities taking place in the Chambal Valley areas of Madhya Pradesh, Uttar Pradesh and Rajasthan, the three State Governments are taking concerted efforts to deal with the dacoity problem in these areas. The Planning Commission have set up a Working Group to work out a long term socio-economic strategy to combat the dacoity problem.

Although law and order and control of crimes is a State subject, the Central Government in order to enable the State Police Forces to deal with these problems in an effective manner are implementing a scheme for the modernisation of State Police Forces with an outlay of Rs. 100 crores covering a period of 10 years viz., 1980-81 to 1989-90. This assistance is to meet expenditure of a non-recurring nature for purchase of vehicles, wireless equipment, computers, scientific aids for investigation and training equipment.

Relaxation of Rules for undue Hardships in Service Matters of All India Services

6384. SHRIMATI SUMATI ORAON : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number with details of instances during the past one year wherein the Central Government under Rule 3 of the All India Services (Conditions of Service-Residuary Matters) Rules, 1960 dispensed with or relaxed the requirements of any rules made under the All India Services Act, 1951 for dealing with the cases of undue hardships in service matters of AIS officers ;

(b) the break-up figures of such instances into (i) wherein Government passed orders *suo moto* and (ii) wherein Government passed orders on receipt of requests in this regard of AIS officers ; and

(c) specific requests in this regard, if any, that await Government's orders for six months or more now and reasons therefor and proposals, if any, to take due and prompt care of such pending cases of undue hardships ; if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) There were 228 cases. These related to regulation of pay, enrolment to Group Insurance Scheme, voluntary retirement and grant of leave.

(b) In 113 cases Government issued orders *suo moto* enrolling officers as members of the Central Government Employees Group Insurance Scheme, 1980. In remaining cases orders were passed on receipt of references from the various Departments of the Central Government and State Governments.

(b) Some requests for relaxation of the Pay Rules and Seniority Rules are pending for six months or more. In spite of giving due and prompt care to such cases, time lag in disposal in some of these types of cases is inevitable because each case has to be considered carefully with reference to facts, circumstances and merits after collecting relevant information from the State Governments.

जम्मू और काश्मीर में पाक जासूसों का पकड़ा जाना

6385. श्री राम प्यारे पनिका : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू और काश्मीर में पिछले वर्ष पाकिस्तान के कुछ जासूस पकड़े गए हैं ;

(ख) यदि हां, तो कितने और उनसे कोई हथियार भी बरामद किए गए थे ;

(ग) यदि हां, तो क्या सरकार उनके विरुद्ध कोई कार्यवाही कर रही है ;

(घ) यदि हां, तो तत्सम्बन्धी ब्योरा क्या है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री पी० वेंकट-सुब्बय्या) : (क) से (ङ) सूचना एकत्र की जा रही है और सभा पटल पर दी जाएगी ।